

32

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

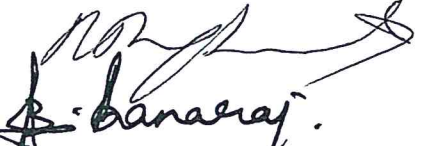
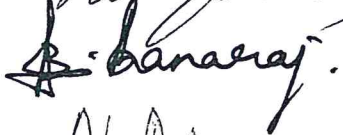

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 23-08-2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/351/2018
PETITION NUMBER : CP/666/IB/CB/2017
NAME OF THE PETITIONER(S) : R.Raghavendran (RP)
NAME OF THE RESPONDENT(S) : B.Rajesh & another
UNDER SECTION : 19(2)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	R. RAGHAVENDRAN	RP	
2.	B. Dhanaraj	Rp	
3.	N. RAJESHANKAR VALLATHAN	RESPONDENTS	

ORDER

Counsel for Petitioner (RP) present. Counsel for Respondent present and prayed time for filing Vakalat and Counter. The erstwhile Board of Directors of the Corporate Debtor and the employees who may be in possession of the books of accounts and records are directed to make available the same as requested by the RP in para (a) of the relief. The Respondents are directed to submit the counter with regard to the allegations made in relation to the prayers in para (b) and (c). At request of both sides, time is enlarged. **Put up on 12.09.2018.**

-59-

(S VIJAYARAGHAVAN)
Member (Technical)

-59-

(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)